DBOD.No.Leg.BC.38/C.233A-85

copy of the said inventory.

March 29, 1985

Notification

In exercise of the powers conferred on the Reserve Bank of India by sub-section (3) of section 45ZC and sub-section (4) of section 45ZE of the Banking Regulation Act, 1949, respectively, the Reserve Bank of India hereby directs that the inventory to be prepared before returning articles left in safe custody and the inventory to be prepared before permitting removal of the contents of a safety locker, shall respectively be in the appropriate Forms set out as enclosed or as near thereto as circumstances require.

enclosed	or as near thereto as	circumstances require.		
Sd/-				
A. GHOS Deputy G				
	Form of 1	Inventory of articles left in safe	custody with banking company	
	(1	Section 45ZC (3) of the Banking	g Regulation Act, 1949)	
The follo	wing inventory of art	ticles left in safe custody with	branch, by	
Shri/Smt.	·	(deceased) under an agr	eement/receipt dated was taken on this,	
	day of	20		
Sr. No.	Description of	f Articles in Safe Custody	Other Identifying Particulars, if any	
The abo	ve inventory was	taken in the presence of :		
1. \$	Shri/Smt.	(Nominee)	Shri/Smt(Appointed on behalf of minor Nominee)	
	Address	OR Ad	dress	
S	Signature	Signature		
I. Shri/S	Smt	(Nomiı	nee / appointed on behalf of minor Nomine	

hereby acknowledge receipt of the articles comprised and set out in the above inventory together with a

Shri/Smt.	(Nominee)	Shri/Smt.
Signature		(Appointed on behalf of minor Nominee)
Date & Place		Signature
		Date & Place
		of Contents of m Banking Company
(Section 45ZE	(4) of the Bar	king Regulation Act, 1949)
The following inventory of contents of S	afety Locker N	olocated in the Safe Deposit Vaul
of,	Branc	at
* hired by Shri/Smt		deceased in his/her sole name.
* hired by Shri/Smt. (i)		(deceased)
		Jointly
(iii)		
was taken on this da	ay of	20
Sr. Description of Articles in	Safety Lock	r Other Identifying Particulars, if any
No.		
For the purpose of inventory, access to	the locker wa	given to the Nominee/and the surviving hirers
who produced the key to the lo	cker.	
by breaking open the locker und	der his/her/the	r instructions.
The above inventory was taken in the p	resence of:	
1. Shri/Smt	(Nomi	nee)
Address		(Signature)
or		
A Obri/Oast	(NI:	
1. Shri/Smt		(Signature)
Address		(Signature)
and		
Shri/Smt.		
Address		(Signature)

Shri/Smt.			Survivors	of
Address		(Signature)	joint hirers	
2. Witness(es) with name, address and	d signature:			
* I, Shri/Smt		_ (Nominee)		
* We, Shri Smt		(Nominee), Shri/Sm	t.	
and Shri/Smt			the survivors of the joint	
hirers, hereby acknowledge the receipt	of the contents	of the safety locker cor	mprised in and set out in th	ne
above inventory together with a copy of	the said invent	tory.		
Shri/Smt	(Nominee)	Shri/Smt.	(Survivor)	
Signature		Signature		
Date & Place				
		Shri/Smt.	(Survivor)	
		Signature		
		Date & Place		

(* Delete whichever is not applicable)